

**Scheduled Tribe employees in A.I.E.
and Doordarshan stations**

10835. SHRI PIUS TIRKEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Scheduled Tribe employees in different States in All India Radio and Doordarshan;

(b) what is the percentage of reservation for the tribals;

(c) what are the back log vacancies existing; and

(d) what steps are being taken to fill up those vacancies?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (d). The information is being collected and will be laid on the Table of the House.

**Labour trouble and breakdowns in
steel plants during 1977-78 and
1978-79**

10836. SHRI VIJAY KUMAR

N. PATIL:

SHRI BHANU KUMAR
SHASTRI:

Will the Minister of STEEL AND MINES be pleased to state:

(a) the frequency of labour trouble and breakdowns suffered by the public sector steel plants during 1977-78 and 1978-79;

(b) the loss of out-put as a result thereof; and

(c) the causes of breakdowns and steps taken to prevent break-downs and labour troubles in future?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Cases against Large Industrial Houses
under M.R.T.P. Act**

10837. SHRI C. K. CHANDRAPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) which are the units of the Large Industrial Houses against whom cases are going on under MRTP Act, details thereof; and

(b) which of them were found to be guilty of violation of provisions of the MRTP Act in 1977-78 and 1978-79; and the details of the verdicts against them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) A statement showing the units of the large industrial houses registered under Section 26 of the M.R.T.P. Act, against whom cases under the various sections of the M.R.T.P. Act are pending with the Commission for enquiry is attached.

(b) During 1977-78 and 1978-79, the M.R.T.P. Commission did not find any undertaking guilty of violations of the provisions of the M.R.T.P. Act necessitating proceedings under Chapter VIII of the Act. However, two cases under Section 53 of the M.R.T.P. Act for failure to register the undertakings under Section 26(1) of the Act have been filed by the Government before the Metropolitan Magistrate, New Delhi.